GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2741 ANSWERED ON:28.07.2014 UNIFIED PORTALS ON LABOUR LAWS Charitra Shri Ram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has selected the Chief Labour Commissioner (Central) Organisation, the Employees` State Insurance Corporation and the Employees` Provident Fund Organisation to join the unified portal on labour laws;
- (b)if so, the details and the objectives thereof;
- (c)whether other statutes and State Governments could also join the portal subsequently; and
- (d)if so, the details thereof?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) to (d): The Ministry of Labour & Employment is developing a unified Web Portal for on-line Registration of industrial units, Reporting of inspections, Submission of Annual Returns and Redressal of grievances. The Web Portal aims to achieve the objective of simplifying Business Regulations, bringing in transparency and accountability in Labour inspections, effective implementation of the Labour Laws and an effective Grievance Redressal System. The offices of the Chief Labour Commissioner (Central), the Employees' State Insurance Corporation and the Employees' Provident Fund Organisation will join the unified Portal initially, covering 16 Labour Laws. The State Governments may join this unified Web Portal subsequently.